

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Monday 06th day of August Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

O.A./310/1043/2018

K. Sudarsan,
NIOT Campus, Velacherry- Tamparam Main Road,
Narayananapuram, Pallikaranai,
Chennai- 600 100.

.....Applicant

(By Advocate : M/s. C. Masilamani & B. Ravindran, M. Sartudern
Aliahamed)

VS.

Union of India Rep. by

1. The Secretary,
Government of India, Ministry of Earth Sciences,
Prithvi Bhavan, Lodhi Road,
New Delhi- 110 003;
2. The Under Secretary (Establishment),
Government of India, Ministry of Earth Sciences,
Prithvi Bhavan, Lodhi Road,
New Delhi- 110 003;
3. The Director,
National Institute of Ocean Technology (NIOT),
(Ministry of Earth Sciences, Government of India),
NIOT Campus, Velacherry- Tamparam Main Road,
Pallikaranai, Chennai- 600 100;
4. The Dy. Chief Administrative Officer,
National Institute of Ocean Technology (NIOT),
(Ministry of Earth Sciences, Government of India),
NIOT Campus, Velacherry- Tamparam Main Road,
Pallikaranai, Chennai- 600 100.

... ..Respondents

(By Advocate: Mr. Kishore Kumar)

ORAL ORDER
(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. Applicant has filed this O.A. seeking the following reliefs:-

"to issue a direction directing the 1st and 2nd respondents to consider the representation forwarded through the 4th Respondent letter No. NIOT/E&P/Grievances/2016 dated 07.09.2017, in view of the 4th Respondent letter to the 2nd Respondent letter No.F.NIOT/E&P/Grievances/2016 dated 24.04.2017 within the stipulated time as fixed by this Tribunal."

2. Attention is drawn to Annexure A1 and A2 correspondence in regard to the applicant's grievance dated 24.4.2017 & 7.09.2017 respectively between the fourth ~~Respondent~~ and the second respondents. Accordingly, the learned counsel for the applicant submits that applicant would be satisfied if the competent authority is directed to consider the matter and pass appropriate orders in accordance with law within the time limit set by the Tribunal.
3. Mr. Kishore Kumar, Learned standing counsel takes notice for the respondents has no objection to the above prayer.
4. Keeping in view the limited prayer and without going into the substantive merits of the case, competent authority is directed to consider the matter involved in the aforesaid correspondence and take a decision within a period of two months from the date of receipt of copy of this order. The O.A. is disposed of accordingly.